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Central Administrative Tribunal, Principal Bench

M.A. No.1674/2002  
C.P. No.356/2002  
IN  
O.A. No.1617/2002

New Delhi this the 7th day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Mr. M. P. Singh, Member (A)

Hari Om Dubey,  
27D, DDA Flats,  
Chilla Village, Mayur Vihar Phase-I,  
New Delhi.

- Petitioner

(By Advocate : Shri M.K. Bhardwaj)

Versus

1. Pawan Chopra  
Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan, New Delhi.

2. S.Y. Qurish  
Director General,  
Doordarshan Kendra, Mandi House,  
New Delhi.

3. Bharat Ahmed  
Director,  
Doordarshan Kendra,  
Parliament Street, New Delhi.

- Respondents

(By Advocate : Shri S.K. Gupta)

ORDER (ORAL)

Smt. Lakshmi Swaminathan, Vice Chairman (J) :

Both the learned counsel heard in M.A.  
No.1674/2002, C.P. No.356/2002 in O.A. No.1617/2002.

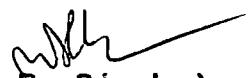
2. Having regard to the submissions made by the learned counsel for the parties and the averments in MA 1674/2002, we consider it appropriate to allow the same by granting time upto 31.12.2002 to implement the Tribunal's order dated 22.1.2002. It is stated that a certified copy of the aforesaid order has been received by them sometime in the middle of 2002.

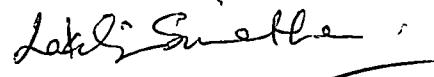
V.

(3)

3. Accordingly, MA 1674/2002 is disposed of in the aforesaid terms.

4. In view of the above, CP 356/2002 does not survive and the CP is accordingly dismissed. Notices issued to the alleged contemnors are discharged.

  
( M.P. Singh )  
Member (A)

  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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